

Sugar Development Fund

3968. SHRI RAM NAGINA MISHRA : Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state:

(a) the amount received as Sugar Development Fund from each State particularly from Uttar Pradesh during each of the last three years; and

(b) the amount provided from Sugar Development Fund to sick sugar mills in Uttar Pradesh so far?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CONSUMER AFFAIRS (SHRI SATYA PAL SINGH YADAV) : (a) The Statewise position of sugar cess collected during the years 1994-95 to 1996-97 is indicated at enclosed Statement.

(b) An amount of Rs. 87.49 lakhs has been provided to sick sugar mills in Uttar Pradesh by way of loans from Sugar Development Fund upto 1997-98.

Statement

Statewise position of amount of cess collected for the Sugar Development Fund

(Rupees in lakhs)

S.No.	State/U.T.	1994-95	1995-96	1996-97
1.	Andhra Pradesh	971.01	1015.36	1054.24
2.	Assam	4.05	6.24	8.54
3.	Bihar	246.20	481.33	424.77
4.	Goa	16.98	21.24	26.02
5.	Gujarat	1289.21	926.27	1142.02
6.	Karnataka	1163.57	1402.21	1483.46
7.	Kerala	570.80	7.69	15.35
8.	Madhya Pradesh	53.73	57.01	128.96
9.	Maharashtra	4269.15	5898.29	6611.59
10.	Orissa	26.03	55.84	102.01
11.	Rajasthan	15.00	24.05	43.64
12.	Tamil Nadu	1530.61	2195.51	1594.10
13.	Uttar Pradesh	3943.09	4337.65	5128.70
14.	West Bengal	5.44	10.05	5.84
15.	Chandigarh	369.61	421.17	811.17
16.	NCT Delhi	454.92	380.69	578.04

[English]

Castrol India Ltd.

3969. SHRI TASLIMUDDIN : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether Castrol India Limited was selling more finished product than the base oil given to them by the Government during the period when base oil distribution was controlled through Government channels;

(b) If so, whether that company was using re-refined oil; and

(c) if so, the reasons therefor and the action taken against the Company for selling such type of adulterated oil in the market ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR) : (a) to (c) Till April, 1992, lube base oil imports/distribution were controlled. Accordingly, base oil requirements of minor oil companies were met by Public Sector Oil Companies based on certain principles of allocation laid down by the Government.

During the period upto 1992, Castrol India Ltd. (known as Indrol Lubricants & Speciality Ltd. during the period 1979 to 1990), sold more than the potential quantity of finished lubes that could be produced using the given quantity of base oil allocation.

Although no specific details are available, it is understood that Castrol India Ltd. and other private sector companies were using reclaimed used oil as well as some extracts available in the market.

No serious action was taken against minor oil companies using re-refined oil, since as a measure of conservation, the Government was encouraging use of base oil obtained from re-refining of used oils.

Medical Facilities for Beedi Workers

3970. SHRI BIR SINGH MAHATO: Will the Minister of LABOUR be pleased to state:

(a) the details of medical facilities provided for beedi workers in West Bengal;

(b) the progress made in this respect; and

(c) if not, the reasons therefor?

THE MINISTER OF LABOUR (DR. SATYANARAYAN JATIYA) : (a) A Statement giving details of the various health schemes formulated for the welfare of beedi workers in the country including West Bengal is annexed. Besides, 16 dispensaries including one chest clinic have been set up for beedi workers in West Bengal. In addition,